Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of NC-V meeting held on 29.08.2013

The meeting No.21/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 29.08.2013 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.20/AM-14, dated 22.08.2013 were taken for ratification. As there were no amendments to the same, the above referred minutes of 22.08.2013 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.21/AM-14 dated 29.08.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 21/84-ALC3/2013 MEETING DATE : 29.08.2013

		Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Deferred
HQ File :01/84/050/00245/AM10/			Defer Date: 26.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not furnished the details of export product as per shipping bill and import statement as per bill of entry in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above

information/details for consideration of the proposal. The case stands for re-listing on 26.09.2013.

II I	1	20.00.2012	Status: Approved
HQ File :01/84/050/00142/AM14/		Lic.No/Date:0710095276 08.05.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Cargo Pant made of	4000 Nos.	54% Polyester 13% Nylon	8400 Sq. meter
	54% Polyester 13% Nylon		33% Cotton plain solid	(@ 2.10 sq. meter
	33% Cotton plain solid		fabric, GSM-146+/-10%,	per piece)
	fabric, GSM-146+/-10%		width-56"	
			Zippers	Net to net
			Snap Fastner	169 Gross
			Rivets	4040 Set
			Poly/Spun Polyester sewing	26,25,000 Meters
			thread	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/14/84-ALC3/2013	Party Name: BHARAT SILKS	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Rejected
HQ File :01/84/050/00076/AM14/	RLA File :07/24/040/00035/AM14/	Lic.No/Date:0710095283 09.05.2013	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm intends to export various types of 14 items of Girls/Ladies garments. The applicant firm has submitted details like sketches and CADs for 11 export items in response to DC(MSME)'s letter dated 31.07.2013. The CADs submitted by the applicant firm have hand written details, whereas the CAD specifications should be printed as per CAD software. The applicant firm has not provided measurement chart and calculation sheets as claimed at Srl. No.3 of their letter dated 05.08.2013. In absence of the measurement of export product, it is not possible to work out the requirement of quantity of inputs asked for. In view of above, the Committee as per written comments of DC(MSME) vide their O.M. No.37(5)/54/2013-14/Hos., dated 29.08.2013, was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

		1 -	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Deferred
4	HQ File :01/84/050/00047/AM14/		Lic.No/Date:0410146080 13.05.2013	Defer Date: 12.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. It was decided to await the same and defer the case for re-listing on 12.09.2013.

Case No.:13/15/84-ALC3/2013		00 00 0012	Status: Approved
HQ File :01/84/050/00090/AM14/	RLA File :05/24/040/00081/AM14/	Lic.No/Date:0510357127 14.06.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/54/2013-14/Hosy., dated 29.08.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Waist Coat made of 55%	2025 Nos.	55% Viscose 45% Wool	1.075 Sq.
	Viscose 45% Wool dyed fabric,		dyed fabric, GSM-400+/-	meter per piece
	GSM-400+/-10%, (Style No.LTD		10%, width-57"	
	Woodstock Vest)			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

			I	Status: Deferred
6 HQ	Q File :01/84/050/00140/AM14/			Defer Date: 26.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.09.2013.

Case No.:1/21/84-ALC3/2013	1 3	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Deferred
HQ File :01/84/050/00139/AM14/		Lic.No/Date:0310741518 15.07.2013	Defer Date: 26.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the export item is in piece, in strips or in motif, which are different in style, size and density of embroidery. The wastage claimed will also be different for each type of export product. Accordingly, the Committee after deliberations decided to ask the applicant firm

to bifurcate the quantity of each type of export item and wastage occurred thereon at each stage for consideration of the proposal. The case stands for re-listing on 26.09.2013.

		Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Deferred
HQ File :01/84/050/00141/AM14/		l l	Defer Date: 26.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided the CAD/CAM, measurement chart, sketch and calculation sheet of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 26.09.2013.

Case No.:16/21/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	20.00.2012	Status: Approved
HQ File :01/84/050/00154/AM14/		Lic.No/Date:0510360080 17.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

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	S.No.	Export Product	Export	Import item	Quantity		
			Quantity		allowed		
	1.	Girls Dress made of 63%	80,400	63% Polyester 35%	78,792 Sq.		
		Polyester 35% Viscose 2%	Nos.	Viscose 2% Elastane	meter		
		Elastane yarn dyed fabric, GSM-		yarn dyed fabric, GSM-			
		230+/-10% with 0.04 Sq. meter		230+/-10%			

of 63% Polyester 35% Viscose	63% Polyester 35% 3216 Sq.
2% Elastane dyed fabric, GSM-	Viscose 2% Elastane meter
230+/-10% (Style No.63107M-	dyed fabric, GSM-230+/-
5)	10%

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/21/84-ALC3/2013		Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Deferred
10	HQ File :01/84/050/00143/AM14/			Defer Date: 26.09.2013

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 26.09.2013.

Case No.:6/21/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	20 00 2012	Status: Approved
HQ File :01/84/050/00144/AM14/		Lic.No/Date:0510360105 18.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and construction details of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

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	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Ladies Top of Indian origin with	3220 Nos.	78% Cotton 20% Nylon	249 Kgs.
		imported embellishment made of 78%		2% Lurex lace unbleached	
		Cotton 20% Nylon 2% Lurex lace		& dyed woven fabric,	
		unbleached & dyed woven fabric,		GSM-100+/-10%	

GSM-100+/-10%,	Style No.1608			
The GSM should match in both	mport and export.			
The R.A. shall be advised to take	e necessary action subject to com	nliance of other usual condition	ทร	

	Case No.:13/21/84-ALC3/2013		Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Deferred	
	HQ File :01/84/050/00151/AM14/		Lic.No/Date:0510360630 23.07.2013	Defer Date: 26.09.2013	
12	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant fir				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided sketch and sample of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 26.09.2013.

Case No.:15/21/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	20.00.2012	Status: Approved
HQ File :01/84/050/00153/AM14/		Lic.No/Date:0510360560 23.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse made of 71% Cotton	28,440	71% Cotton 29% Nylon	5504 Kgs.
	29% Nylon lace dyed net knitted	Nos.	lace dyed net knitted	
	fabric, GSM-128+/-10%, Style		fabric, GSM-128+/-10%	
	No.326365/326443			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/21/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL	20 00 2012	Status: Approved
HQ File :01/84/050/00146/AM14/		Lic.No/Date:0510360791 25.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse made of 100%	17,628	100% Polyester dyed	29,968 Sq.
	Polyester dyed woven fabric,	Nos.	woven fabric, GSM-	meter
	GSM-120+/-10% and 100%		120+/-10%	
	Nylon lace dyed net knitted fabric,		100% Nylon lace dyed	247 Kgs.
	GSM-60+/-10% Style		net knitted fabric, GSM-	_
	No.313965/326317/ 325642		60+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		20.00.2012	Status: Approved
HQ File :01/84/050/00148/AM14/		Lic.No/Date:0510360782 25.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
1,5			Quantity		allowed
15	1.	Ladies Top (Shell) in 52%	2500 Nos.	52% Polyester 48%	4437 Sq.
		Polyester 48% Cotton solid dyed		Cotton solid dyed burnout	meter
		burnout lawn woven fabric, GSM-		lawn woven fabric, GSM-	
		81+/-10% with trims in 100%		81+/-10%	
		Cotton solid dyed woven fabric,		100% Cotton solid dyed	1964 Sq.
		GSM-75+/-10% Style		woven fabric, GSM-	meter.
		No.436939/ 436940/436941		75+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	1 - 7	20 00 2012	Status: Approved
HQ File :01/84/050/00150/AM14/		Lic.No/Date:0510360780 25.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
5	1.	Ladies Top in 100% Polyester Crepe solid dyed woven fabric, GSM-90+/-10%, Style No.923638	3920 Nos.	100% Polyester Crepe solid dyed woven fabric, GSM-90+/-10%	5568 Sq. meter
	2.	Ladies Top in 100% Polyester Crepe printed woven fabric, GSM-90+/-10%, Style	·	100% Polyester Crepe printed woven fabric, GSM-90+/-10%	, I

No.923638

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	'	20 00 2012	Status: Approved
HQ File :01/84/050/00152/AM14/		Lic.No/Date:0510360781 25.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart & construction details of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Girls Dress (Rosettee Dress) in 100% Polyester Georgettee solid		100% Polyester Georgettee solid dyed woven fabric,	10,763 meter	Sq.
	dyed woven fabric, GSM-60+/- 10% with imported shell in 100% Polyester net solid dyed fabric, GSM-55+/-10%, trims in 100%		GSM-60+/-10% Shell in 100% Polyester net solid dyed fabric, GSM-55+/-10%	3224 meter	Sq.
	Polyester net solid dyed fabric, GSM-40+/-10% and lining in 100% Polyester solid dyed		Trims in 100% Polyester net solid dyed fabric, GSM-40+/-10%	893 meter	Sq.
	woven fabric, GSM-63+/-10% Style No.684762		Lining in 100% Polyester solid dyed woven fabric, GSM-63+/-10%	2282 meter	Sq.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name: RICHA GLOBAL EXPORTS P. LTD.	20 00 2012	Status: Approved
HQ File :01/84/050/00145/AM14/		Lic.No/Date:0510361115 29.07.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100%	22,200	100% Polyester dyed	29,304 Sq.
	Polyester dyed woven fabric,	Nos.	woven fabric, GSM-	meter
	GSM-95+/-10% & Trims fabrics		95+/-10%	
	as Polyurethane 63% Polyester		Polyurethane 63%	1909 Sq.
	37% Rayon dyed woven fabric,		Polyester 37% Rayon	meter
	GSM-214+/-10%, Style		dyed woven fabric, GSM-	
	No.317770		214+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:9/21/84-ALC3/2013	Party Name: GAURAV INTERNATIONAL		Status: Approved	
	HQ File :01/84/050/00147/AM14/		Lic.No/Date:0510361243 30.07.2013		
<i>i</i>	Decision . The Committee considered the case as per agenda alongwith other relevant papers and went through the details				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No. **Export Product Export** Import item **Ouantity**

			Quantity		allowed
	1.	Ladies Top made of 100%	13,410	100% Polyester dyed	15,421 Sq.
19		Polyester dyed woven fabric,	Nos.	woven fabric, GSM-	meter
		GSM-122+/-10% & 100%		122+/-10%	
		Nylon lace dyed knitted fabric,		100% Nylon lace dyed	161 Kgs.
		GSM-55+/-10%, Style		knitted fabric, GSM-	
		No.324311/325652		55+/-10%	
	2.	Ladies Tunic made of 100%	1060 Nos.	100% Cotton printed	3180 Sq.
		Cotton printed woven fabric,		woven fabric, GSM-	meter
		GSM-45+/-10%, Style		45+/-10%	
		No.318482			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:11/21/84-ALC3/2013	3	Meet No/Date:21/84-ALC3/2013 29.08.2013	Status: Approved
HQ File :01/84/050/00149/AM14/		Lic.No/Date:0510361510 01.08.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per Sketch, CAD/CAM & measurement chart of the export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity	
		Quantity		allowed	
1.	Ladies Dress made of 100%	9821 Nos.	100% Polyester net fabric	7366 Sq.	\Box
	Polyester knitted net (Upper		dyed with flock dot design,	meter	
	portion), GSM-60+/-10%, Style:		GSM-60+/-10%, width-		
	Laurie and 100% Polyester P/L		57/58"		
	woven (Lower portion) with lining.				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

(21)

Case No.239	M/s Pleaders Kamp, Chennai
NC 21/AM-14, dt. 29.08.2013	File No.01/84/50/395/AM-08/DES-V & PRC File No.
	01/60/162/434/AM-13/EFGC (PRC)
Request for EOP of Advance Authorization No. 0410093856 dated 14.02.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm applied for export of Advocate Long Gown with import requirement of relevant fabric @ 12 Sq. meter for each garment. Norms Committee considered their case in its meeting No.26/AM-12, held on 29.09.2011 and fixed requirement of fabric @ 7.88 Sq. meter for each garment. By that time, the firm already imported the entire quantity of fabric (assuming that their 12 Sq. meter requirement of each garment would be approved by Norms Committee).

Since, there is surplus import of fabric, the firm has asked for further time for export obligation, so that they can export additional quantity to offset the left over fabric. Therefore, the Norm Committee has no further action in this case. Since the firm has applied for

EOP extension, the Committee decided to refer the case to PRC once again.

(22)

Case No.240	M/s Grindwell Nortion Ltd. or M/s Grindwell Nortion
	International Ltd., Bangalore
NC 21/AM-14, dt. 29.08.2013 File No.01/84/162/499/AM-13/DES-V	
Ratification of input output norms in r	espect of Advance Authorization No.0710090486 dated
30.08.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U.O.No.7/168/2013-TSW, dated 29.08.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Minegrid 200	11,500 Sq.	PVC Paste resin	2391.3 Kgs.
		meter	Chlorinated paraffin-52	1434.8 Kgs.
		(Minimum	Zinc Borate	478.3 Kgs.
		29,555 Kgs.)	Al(oh)3 (ZF-1A)	2391.3 Kgs.
			DOP Dioctyi (o-) Phthalate	173.9 Kgs.
			Methyl Tin Mercaptide	38.26 Kgs.
			TCEP fire retarder & plasticizer	2391.3 Kgs.
			Silane coupling agent NAS-172	28.7 Kgs.
			PE fibre Text 666 DTEX	608.2 Kgs.
			Polyester industrial yarn 13200 DTEX	18,520.5 Kgs.
2.	Minegrid 200R	57 192 Sa	PVC Paste resin	26.026.5 V cc
2.	Willegild 200K	57,482 Sq.		26,036.5 Kgs.
		meter	Chlorinated paraffin-52	15,734.8 Kgs.
		(Minimum	Zinc Borate	5260.9 Kgs.
	a constant de la Table de la Carte de la C	1,47,728.74	Al(oh)3 (ZF-1A)	26,036.5 Kgs.

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		Kgs.)	DOP Dioctyi (o-) Phthalate	2773.9 Kgs.
			Methyl Tin Mercaptide	392.2 Kgs.
			TCEP fire retarder & plasticizer	26,256.5 Kgs.
			Silane coupling agent NAS-172	258.3 Kgs.
			PE fibre Text 666 DTEX	5068.2 Kgs.
			Polyester industrial yarn 26400 DTEX	63,047 Kgs.
3.	Minegrid 400	16,640 Sq.	PVC Paste resin	6504.3 Kgs.
		meter	Chlorinated paraffin-52	3921.7 Kgs.
		(Minimum	Zinc Borate	1243.5 Kgs.
		54,912 Kgs.)	Al(oh)3 (ZF-1A)	6504.3 Kgs.
			DOP Dioctyi (o-) Phthalate	669.6 Kgs.
			Methyl Tin Mercaptide	95.7 Kgs.
			TCEP fire retarder & plasticizer	6504.3 Kgs.
			Silane coupling agent NAS-172	67 Kgs.
			PE fibre Text 666 DTEX	1216.4 Kgs.
			Polyester industrial yarn 13200 DTEX	20,372.3 Kgs.
			Polyester industrial yarn 13200 DTEX 13 Z Twisted	1966.4 Kgs.
			Polyester industrial yarn 26400 DTEX	12,609.4 Kgs.
4.	Minegrid 600	3120 Sq.	PVC Paste resin	1913 Kgs.
		meter	Chlorinated paraffin-52	1147.8 Kgs.
		(Minimum	Zinc borate	382.6 Kgs.
	12,573.6		Al(oh)3 (ZF-1A)	1913 Kgs.
		Kgs.)	DOP Dioctyi (o-) Phthalate	191.3 Kgs.
			Methyl Tin Mercaptide	27.4 Kgs.

TCEP fire retarder & plasticizer	1913 Kgs.
Silane coupling agent NAS-172	19.13 Kgs.
PE fibre Text 666 DTEX	304.1 Kgs.
Polyester industrial yarn 13200 DTEX	925.4 Kgs.
Polyester industrial yarn 13200 DTEX 13 Z Twisted	2458 Kgs.
Polyester industrial yarn 39600 DTEX Twisted	14,038.1 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

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Case No.241	M/s P.D. Sekhsaria Trading Co. Pvt. Ltd., Mumbai	
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/094/AM-14/DES-V	
Endorsement of details of Pesticides/Insecticides on the DFIA Licence.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to allow the details of insecticides/pesticides to be endorsed on the DFIA licence as per NC decision taken in its meeting No.08/AM-13, dated 31.05.2012. The Committee after deliberations decided that no action is required for Norms Committee in the matter.

Case No.242	M/s Apsara Silk, Bangalore	
NC 21/AM-14, dt. 29.08.2013	File No.01/84/50/259/AM-13/DES-V	
Re-fixation of input output norms against Advance Authorization No.0710090679 dated 12.09.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to increase the export quantity to consume the surplus import item. The Committee after deliberations decided to accept the request of applicant firm and advise to R.A., Bangalore for the issue of necessary amendment to increase the export quantity.

(25)

Case No.243 M/s Mulberry Silk Ltd., Bangalore		
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/099/AM-14/DES-V	
Fixation of input output norms against Advance Authorization No.0710083612 dated 23.10.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.35/AM-12 held on 01.12.2011, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk Fabric	6000 Kgs.	Thrown Silk (Mulberry	8219 Kgs.
	(Mulberry Raw Silk)		twisted Silk yarn) Gummed	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.244	M/s Ram Bahadur Thapa, Tripura (West)	
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/037/AM-14/DES-V	
Massive misuse of permissible import entries of SION G-7.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 12.09.2013.

(27)

Case No.245	M/s ACV Products Pvt. Ltd., Theni District, Tamil Nadu	
NC 21/AM-14, dt. 29.08.2013	File No.01/84/162/093/AM-14/DES-V	
Clarification in respect of applicability of FPS Scheme for exports of Predominantly Cotton Blankets.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to clarify whether cotton blankets made predominantly of cotton i.e. having cotton content more than 50% are (ITC HS Code No.63019090) covered for benefit of Focus Product Scheme. The Committee after deliberations decided to forward the letter received from applicant firm to all technical authorities of Norms Committee-5 for their comments. The case stands for re-listing on 26.09.2013.

(28)

Case No.246 M/s Sonal Apparels Pvt. Ltd., Mumbai		
NC 21/AM-14, dt. 29.08.2013	File No.01/84/171/083/AM-14/DES-V	
Fixation of input output norms against Annual Advance Authorization No.0310739335 dated		
27.06.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.14/AM-14 held on 04.07.2013, as detailed below:

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Shirt (Full Sleeve) made of 100% Cotton yarn dyed fabric, GSM-166+/-10%	1	100% Cotton yarn dyed fabric, GSM-166+/-10%	*

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
